NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 09.10.2017.

PRESENT: Hon'ble Member(J) Shri Ratakonda Murali

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)		For filing	Rule-6 of	Universal Services Vs Ocwen Financial
No.56/BB/		objections	IB.	Solutions Pvt. Ltd.
2017				

SL. NAME (IN CAPITAL)

NO. & PHONE NUMBER

REPRESENTATION TO WHOM

Couns el for petitioner is present. Counsel for respondent is also present. Counsel for petitioner has filed a memo stating that a sum of Rs.37,06.352/- (Rupees thirty seven lakhs six thousand three hundred and fifty two only) was paid to the petitioner by the respondent towards full settlement of the claim and requested the Tribunal to dismiss the petition as settled outside the Tribunal.

Counsel for respondent has also filed a memo informing the Tribunal that the respondent company has paid the above moneyto the petitioner company in full settlement of the claim.

The memos are recorded. The claim of the petitioner company is settled outside the Tribunal. Hence, the main petition is dismissed as settled outside the Tribunal vide separate orders.

MEMBER (J)